

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1112
ANSWERED ON:28.11.2011
VIOLATION OF BIO-DIVERSITY ACT
Panda Shri Prabodh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the National Bio-Diversity Authority (NBA) had recommended to take action against some multi-national company for violation of various clauses of Bio-Diversity Act;
- (b) if so, the details thereof;
- (c) whether NBA has also recommended for blacklisting of those companies besides registering law suits;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) Based on preliminary information placed before it, the National Biodiversity Authority has recommended in principle to initiate legal action against alleged violators for violation of various provisions of the Biological Diversity Act, 2002.
- (b) The National Biodiversity Authority received a complaint from Environment Support Group (ESG), Bangalore alleging biopiracy by M/s Monsanto/ Mahyco and its collaborators in the development of Bt. Brinjal. Based on this, the Authority with the help of Karnataka State Biodiversity Board began investigating this allegation. Information and inputs from those institutions and agencies involved in the development of the said Bt. Brinjal material were procured and legal assessment of this information was undertaken considering the elements and extent of violation of the provisions of the Biological Diversity Act. Further, more information was sought from the agencies involved in the development of this material and action will be taken appropriately.
- (c) to (e) Not Applicable